Government of India
Ministry of Commerce and Industry
(Department of Industrial Policy and Promotion)
Central Boilers Board

New Delhi, the 31st January, 2006.

Notification

G.S.R. 27.- Whereas the draft regulations further to amend the Indian Boiler Regulations, 1950 were published, as required by sub-section (1) of section 31 of the Indian Boilers Act, 1923 (5 of 1923), in the Gazette of India, dated the 29th October, 2005, vide notification of the Government of India in the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) (Central Boilers Board), number G.S.R. 382, dated the 24th October, 2005 for inviting objections and suggestions from all persons likely to be affected thereby till the expiry of the period of forty-five days from the date on which the copies of the said Gazette notification were made available to the public;

And whereas the copies of the said Gazette were made available to the public on the 18th November, 2005;

And whereas no objections or suggestions have been received within the specified period in respect of the amendments contained in this notification;

Now, therefore, in exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923, the Central Boilers Board hereby makes the following regulations further to amend the Indian Boiler Regulations, 1950, namely:-

1. (1) These regulations may be called the Indian Boiler (Amendment) Regulations, 2006.

   (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Indian Boiler Regulations, 1950, in regulation 4A, in sub-regulation (4), the following shall be added at the end, namely:-

“The certificate of recognition shall be from the date of the visit of the plant by the Evaluation Committee and shall be for a period of five years. In the case of renewal of the recognition, if the application is received for renewal alongwith the required fee as per the regulations, the firm may be recognised after following the procedure laid down in the regulations and the certificate shall be issued for a further period of five years.”.

(File No. 20(23)/2005-Boilers)

(V.K. GOEL)
Secretary, Central Boilers Board

Note:- The principal regulations were published in the Gazette of India vide S.O. 600, dated the 15th September, 1950 and subsequently amended vide notifications –

(i) G.S.R. 178, dated the 24th March, 1990;
(ii) G.S.R. 179, dated the 24th March, 1990;
(iii) G.S.R. 488, dated the 9th October, 1993;
(iv) G.S.R. 516 dated the 23rd October, 1993;
(v) G.S.R. 634 dated the 25th December, 1993;
(vi) G.S.R. 107 dated the 26th February, 1994; Errata G.S.R. 223 dated the 14th May, 1994;
(vii) G.S.R. 250 dated the 4th June, 1994;
(viii) G.S.R. 402 dated the 13th August, 1994;
(ix) G.S.R. 427 dated the 20th August, 1994;
(x) G.S.R. 562 dated the 12th November, 1994;
(xi) G.S.R. 607 dated the 10th December, 1994;
(xii) G.S.R. 83 dated the 25th February, 1995;
(xiii) G.S.R. 93 dated the 4th March, 1995;
(xiv) G.S.R. 488 dated the 9th November, 1996;
(xv) G.S.R. 582 dated the 28th December, 1996;
(xvi) G.S.R. 59 dated the 25th January, 1997;
(xvii) G.S.R. 117 dated the 1st March, 1997;
G.S.R. 397 dated 14th October, 2000
G.S.R. 496 dated 8th September, 2001
G.S.R. 127 dated 13th April, 2002
G.S.R. 203 dated 19th June, 2004
G.S.R. 265 dated 7th August, 2004
G.S.R. 32 dated 29th January, 2005
G.S.R. 423 dated 24th December, 2005

To
The General Manager,
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